ADDENDUM CUM CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

Thomas Cook (India) Limited

This addendum announcement ("**Announcement**") is with reference to the public announcement issued on March 08, 2008 ("PA") by Kotak Mahindra Capital Company Limited ("**Manager to the Offer**") for and on behalf of Thomas Cook UK Limited, a private limited company incorporated under the laws of England (hereinafter referred to as the "**Acquirer**") pursuant to and in compliance with, among others, regulation 10 and regulation 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997, as amended ("**Regulations**").

Shareholders are requested to kindly note the following:

1. As mentioned in paragraph 47 of the PA, the Acquirer has deposited in an account with Kotak Mahindra Bank Limited, Mittal Court Branch, Nariman Point, Mumbai – 400 021("**Deposit Bank**"), an amount of Rs. 3,509,171,572 (Rupees Three Billion, Five Hundred and Nine Million One Hundred and Seventy One Thousand Five Hundred and Seventy Two Only) in cash, amounting to 100% of the consideration payable to the shareholders assuming full acceptance under the Offer. The Manager to the Offer is empowered to instruct the Deposit Bank to issue bankers cheques or demand drafts for amounts as provided in the Regulations.
2. Hence in accordance and in compliance with regulation 22(7) of the Regulations, the Acquirer is entitled to appoint its nominees on the board of directors of the Target Company after a period of 21 days from the date of the PA, as more fully set out in paragraph 41 of the PA.
3. **The Acquirer intends to nominate, subject to vacancies, four persons for appointment as directors on the board of directors of the Target Company in its board meeting to be held on March 30, 2008**. The Acquirer has proposed to nominate Mr. Manny Fontenla Novoa, Dr. Juergen Bueser, Mr. David Michael Hallisey and Mr. Roland Zeh as directors in the aforesaid board meeting.
4. The Acquirer has an ability under regulation 22(7) of the Regulations to nominate such further directors as may be possible, and may in future appoint such directors in accordance with the Companies Act and the Articles of Association of the Target Company.
5. Paragraph 35 of the PA should be read as "The Target Company does not have any listed subsidiary as on the date of the PA."
6. Second sentence of Paragraph 14 of the PA should be read as "However, by way of abundant caution, it may be mentioned that the consideration paid for 100% of TCIM (including the assumption of the debt due from TCIM to the Seller of GBP 49,921,274) will amount to the Acquirer indirectly paying Rs.107/- (Rupees One Hundred and Seven only) per Equity Share of the Target Company."

The other terms and conditions of the Offer remain unchanged.

This announcement should be read in conjunction with the PA. Terms used but not defined in this announcement shall have the same meaning as assigned in the PA. The Board of Directors of the Acquirer accept full responsibility for the information contained in this announcement and also accept responsibility for the obligations of the Acquirer laid down under the Regulations.

This announcement is expected to be available on the SEBI website at **http://www.sebi.gov.in**

For further details, please refer to the Letter of Offer to be issued by the Acquirer.

Issued by the Manager to the Offer for and on behalf of the Acquirer

kotak®
Investment Banking

Kotak Mahindra Capital Company Limited
Bakhtawar 3rd Floor, 229 Nariman Point, Mumbai – 400 021
Tel. No.: +91-2266341100, Email: tcil.offer@kotak.com
Contact Person: Chandrakant Bhole
For investor complaints: kmccredressal@kotak.com

Dated: March 27, 2008
Place : Mumbai